BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 437/2025

IN THE MATTER OF:

NEWS ITEM TITLED "CAG SLAMS GREATER NOIDA FOR ALLOWING FARMHOUSES ON HINDON FLOODPLAIN" APPEARING IN THE TIMES OF INDIA DATED 18.08.2025

INDEX

S. NO.	PARTICULARS	P. NO.
1.	REPLY ON BEHALF OF DISTRICT MAGISTRATE GAUTAM BUDDH NAGAR, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 01.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
2.	A COPY OF THE NOTIFICATION DATED 28.12.2020 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**	
3.	A COPY OF THE LETTER DATED 26.09.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2**	

4.	A COPY OF THE LETTER DATED 06.10.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3**	
5.	A COPY OF THE LETTER DATED 09.10.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4**	
6.	A COPY OF LETTER DATED 10.10.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-5**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 13.10.2025

Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 437/2025

IN THE MATTER OF:

NEWS ITEM TITLED "CAG SLAMS GREATER NOIDA FOR ALLOWING FARMHOUSES ON HINDON FLOODPLAIN" APPEARING IN THE TIMES OF INDIA DATED 18.08.2025

REPLY ON BEHALF OF DISTRICT MAGISTRATE GAUTAM BUDDHA NAGAR, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 01.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Medha Roopam aged about 34 years, W/o Shri Manish Bansal posted as District Magistrate, Gautam Buddha Nagar, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

2. That I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That, the present matter pertains to the alleged illegal construction of farmhouses on the Hindon River floodplain, which were permitted by the Greater Noida Industrial Development Authority (GNIDA).

4. That, the Hon'ble Tribunal vide order dated 01.09.2025, registered the present matter suo-moto on the basis of the news item titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025. The relevant parts of the order are reproduced hereinbelow:

> *"...3. The above matter indicates violation of the provisions of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.*
>
> *4. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.*
>
> *7. Hence, we implead the following as respondents in the matter: ...*

NOTARY Hemant Jangam Advocate & Notary Reg. No. 4752 (U.P.) GOVT. OF U.P.

8. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

9. List on 14.10.2025 along with OA No. 649/2023..."

REPLY IN COMPLIANCE OF THE AFOREMENTIONED ORDER IS AS FOLLOWS:

5. That it is submitted that the Uttar Pradesh Revenue Code, 2006 (Uttar Pradesh Act No. 8 of 2012) was amended vide ***Notification No. 2164/79-V-1-20-2(A)/24/2020*** *dated* ***28.12.2020*** issued by the Government of Uttar Pradesh. After sub-section (6) of Section 59 of the original Act, the following explanation was added:

"For the purposes of this section, the words 'local authority' shall include Area Panchayat, District Panchayat, Town Area, Notified Area, Cantonment Area, Nagar Panchayat, Municipality, Municipal Corporation, Noida Development Authority, Greater Noida Development Authority, and Yamuna Expressway Industrial Development Authority, or any industrial township declared as an Industrial Development Area

NOTARY Hemant Jangam Advocate & Notary Reg. (U.P.) GOVT. OF U.P.

under the Uttar Pradesh Industrial Area Development Act, 1976, under Article 243-K of the Constitution of India."

A copy of the notification dated 28.12.2020 is annexed herewith and marked as **Annexure-1**.

5. That, subsequent to the aforesaid amendment, the supervision, protection, management, and control of the notified areas within Gautam Buddha Nagar district are exercised by the Noida Development Authority, Greater Noida Industrial Development Authority (GNIDA), and Yamuna Expressway Industrial Development Authority. Accordingly, it is most respectfully submitted that the sites in question fall under the supervision, management, and control of GNIDA.

6. That, for ensuring compliance with the directions of the Hon'ble Tribunal, the deponent, vide ***Letter No. 787/NGT-91/25 dated 26.09.2025***, addressed to the Chief Executive Officer, Greater Noida Industrial Development Authority (GNIDA), requested the concerned authority to take all necessary action at their level in accordance with the directions of the Hon'ble Tribunal and as per the laws applicable, to ensure proper compliance with the order passed by the Hon'ble Tribunal, and thereafter to inform the deponent of the action taken.

A copy of the letter dated 26.09.2025 is annexed herewith and marked as **Annexure-2**.

NOTARY Hemant Jangam Advocate Noida Reg. No. 4762 (U.P.) GOVT. OF U.P.

7. That, the deponent, vide letter mentioned in the para hereinabove, and the Uttar Pradesh Pollution Control Board, vide ***Letter No. 816/NGT-91/25*** *dated* ***06.10.2025***, requested the Greater Noida Industrial Development Authority (GNIDA) to provide details regarding allotment letters, copies of approved maps, built-up area information, layout plans, and other relevant documents in respect of the plots in question, namely FH-01, FH-02, and FH-03. In the said letters, it had been informed that in case the built-up area of any project exceeds 20,000 square meters, Environmental Clearance (EC) is required, and if it exceeds 5,000 square meters, Consent to Establish/Operate (CTE/CTO) must be obtained from the UPPCB. However, in the absence of the relevant documents, the built-up area of the plots is not known, and whether any action is required could not be ascertained. Thus, GNIDA was therefore requested to provide the required information to enable proper compliance with the applicable provisions of law and the directions of the Hon'ble Tribunal if required.

   A copy of the letter dated 06.10.2025 is annexed herewith and marked as **Annexure-3**.

8. That, it is submitted that any response from the side of the Greater Noida Industrial Development Authority (GNIDA) in respect of the aforesaid letters, is still awaited. Accordingly, the deponent, vide ***Letter No. 826/NGT-91/25*** *dated* ***09.10.2025***, again sent a reminder to GNIDA requesting the requisite information.

NOTARY Hemant Sangam Advocate & Notary Reg. No. 4752 (U.P.) GOVT. OF U.P.

A copy of the letter dated 09.10.2025 is annexed herewith and marked as **Annexure-4**.

9. That, further, the deponent vide letter no. 832/NGT-91/25 dated 10.10.2025 has requested the Executive Engineer, Irrigation Department, Ghaziabad to furnish information regarding the current status of delineation/demarcation process of the Hindon river flood plain zone.

   A copy of letter dated 10.10.2025 is annexed herewith and marked as **Annexure-5**.

10. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

11. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Hemant Jangam
Advocate & Notary
Reg. No. 4752
(U.P.)
GOVT. OF U.P.

ATTESTED
Hemant Jangam
Advocate & Notary
Reg. No. 4752
(U.P.)

VERIFICATION

Verified at G.B. Nagar on this 13th day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Hemani Sangam
Advocate & Notary
Reg. No. 4752
(U.P.)
GOVT. OF U.P.

ATTESTED
Hemani Sangam
Advocate & Notary
Reg. No. 4752
(U.P.)

ANNEXURE-1

क्रम-संख्या–280

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल०–डब्लू० / एन०पी०–91 / 2014–16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–2, खण्ड (क)

(उत्तर प्रदेश अध्यादेश)

लखनऊ, सोमवार, 28 दिसम्बर, 2020

पौष 7, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 2164 / 79–वि–1-20-2(क) 24-2020

लखनऊ, 28 दिसम्बर, 2020

अधिसूचना

विविध

''भारत का संविधान'' के अनुच्छेद 213 के खण्ड (1) द्वारा प्रदत्त शक्ति का प्रयोग करके राज्यपाल महोदय द्वारा निम्नलिखित उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 22 सन् 2020) जिससे राजस्व अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है प्रख्यापित किया गया है जो इस अधिसूचना द्वारा सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है।

उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020

(उत्तर प्रदेश अध्यादेश संख्या 22 सन् 2020)

[भारत गणराज्य के इकहत्तरवें वर्ष में राज्यपाल द्वारा प्रख्यापित]

उत्तर प्रदेश राजस्व संहिता, 2006 का संशोधन करने के लिये

अध्यादेश

चूँकि राज्य विधान मण्डल सत्र में नहीं है और राज्यपाल का यह समाधान हो गया है कि ऐसी परिस्थितियाँ विद्यमान है, जिनके कारण उन्हें तुरन्त कार्यवाही करना आवश्यक हो गया है;

अतएव, अब, भारत का संविधान के अनुच्छेद 213 के खण्ड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करके राज्यपाल निम्नलिखित अध्यादेश प्रख्यापित करती है :–

संक्षिप्त नाम

1–यह अध्यादेश उत्तर प्रदेश राजस्व संहिता (संशोधन) अध्यादेश, 2020 कहा जाएगा।

उत्तर प्रदेश अधिनियम संख्या 8 सन् 2012 की धारा 59 की उपधारा (6) का संशोधन

2–उत्तर प्रदेश राजस्व संहिता, 2006 (उत्तर प्रदेश अधिनियम संख्या 8 सन् 2012) जिसे आगे मूल अधिनियम कहा गया है, की धारा 59 की उपधारा (6) के पश्चात् निम्नलिखित स्पष्टीकरण बढ़ा दिया जायेगा, अर्थात् :–

स्पष्टीकरण;

इस धारा के प्रयोजनार्थ शब्द "स्थानीय प्राधिकरण" में क्षेत्र पंचायत, जिला पंचायत, टाउन एरिया, नोटिफाइड एरिया, छावनी क्षेत्र, नगर पंचायत, नगर पालिका, नगर महापालिका, नगर निगम, नोएडा विकास प्राधिकरण, ग्रेटर नोएडा विकास प्राधिकरण एवं यमुना एक्सप्रेसवे विकास प्राधिकरण, अथवा भारत का संविधान के अनुच्छेद 243–थ के अन्तर्गत उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के अधीन "औद्योगिक विकास क्षेत्रान्तर्गत घोषित कोई औद्योगिक नगरी सम्मिलित होंगे।"

धारा 80 का संशोधन

3–मूल अधिनियम की धारा 80 में, उपधारा (2) का प्रथम परन्तुक निकाल दिया जायेगा।

धारा 89 की उपधारा (2) का संशोधन

4–मूल अधिनियम की धारा 89 में, उपधारा (2) का स्पष्टीकरण निकाल दिया जायेगा।

धारा 89 की उपधारा (3) का संशोधन

5–मूल अधिनियम की धारा 89 की उपधारा (3) में, परन्तुक के स्थान पर निम्नलिखित परन्तुक रख दिया जायेगा, अर्थात् :–

परन्तु यह कि जहाँ भूमि, किसी रजिस्ट्रीकृत फर्म, कम्पनी, पार्टनरशिप फर्म, लिमिटेड लाईबिलिटी पार्टनरशिप फर्म, न्यास, समिति अथवा किसी अन्य शैक्षिक या पूर्त संस्था द्वारा इस उपधारा, या निरसन के पूर्व यथा अधिनियमित उत्तर प्रदेश जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम, 1950 की धारा 154 की उपधारा (3) के अधीन पूर्व अनुमोदन प्राप्त किये बिना अर्जित अथवा क्रय की गयी हो, वहाँ राज्य सरकार अथवा इस अधिनियम के अधीन इस प्रयोजन हेतु प्राधिकृत कोई अधिकारी, जुर्माना स्वरूप ऐसी किसी धनराशि, जो आवेदन करते समय प्रचलित सर्किल दर के अनुसार आगणित उपधारा (2) के अधीन विहित सीमा से अधिक भूमि की लागत की **दस** प्रतिशत होगी, का भुगतान करने के पश्चात् ऐसे अर्जन अथवा क्रय को विनियमित करने के लिए अपना अनुमोदन प्रदान कर सकती/सकता है:

परन्तु यह और कि जहाँ राज्य सरकार का यह समाधान हो जाय कि कोई अन्तरण, लोकहित में विभिन्न विनिधान प्रोत्साहन नीतियों के अधीन अथवा राज्य सरकार द्वारा प्रोत्साहित की जा रही परियोजनाओं, निजी विश्वविद्यालयों तथा मेडिकल कालेजों की स्थापना के लिये किया गया है वहाँ वह ऐसे किसी अंतरिती को इस उपधारा के अधीन जुर्माना के संदाय से छूट प्रदान कर सकती है।

आनंदीबेन पटेल,
राज्यपाल,
उत्तर प्रदेश।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 2164(2) /LXXIX-V-1-20-2(ka) 24-2020

Dated Lucknow, December 28, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajasva Samhita (Sanshodhan) Adhyadesh, 2020 (Uttar Pradesh Adhyadesh Sankhya 22 of 2020) promulgated by the Governor. The Rajasva Anubhag-1 is administratively concerned with the said Ordinance.

THE UTTAR PRADESH REVENUE CODE (AMENDMENT) ORDINANCE, 2020

(U. P. Ordinance no. 22 of 2020)

[*Promulgated by the Governor in the Seventy first Year of the Republic of India*]

AN

ORDINANCE

to amend the Uttar Pradesh Revenue Code, 2006

WHEREAS the State Legislature is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate the following Ordinance :–

Short title

1. This Ordinance may be called the Uttar Pradesh Revenue Code (Amendment) Ordinance, 2020.

Amendment of section 59 of U.P. Act no. 8 of 2012

2. After sub-section (6) of section 59 of the Uttar Pradesh Revenue code, 2006 hereinafter referred to as the Principal Act, the following Explanation shall be *inserted,* namely :–

Explanation :

For the purpose of this section the word ''Local Authority'' includes Kshhetra Panchayat, Zila Panchayat, Town Area, Notified Area, Cantonment Area, Nagar Panchayat, Nagar Palika, Nagar Mahapalika, Nagar Nigam, Noida Vikas Pradhikaran, Greater Noida Vikas Pradhikaran, Yamuna Expressway Vikas Pradhikaran or any Industrial township declared under the Industrial Development Area under the Uttar Pradesh Industrial Area Development Act, 1976 under the Article 243-Q of the Constitution of India.

Amendment of section 80

3. In section 80 of the principal Act, the first proviso to sub-section (2) shall be *omitted.*

Amendment of sub-section (2) of section 89

4. In section 89 of the principal Act, the Explanation to sub-section (2) shall be *omitted.*

Amendment of sub-section (3) of section 89

5. In sub-section (3) of section 89 of the principal Act for the proviso, the following proviso shall be *substituted,* namely :–

Provided that where the land has been acquired or purchased by a registered firm, company, partnership firm, limited liability partnership firm, trust, society or any other educational or a charitable institution, without obtaining prior approval under this sub-section or sub-section (3) of section 154 of the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 as enacted before the repeal, the State Government or an officer authorized for this purpose under this Act, may give its approval for regularizing such

acquisition or purchase, after payment of an amount as fine, which shall be **ten percent** of the cost of the land in excess of the limit prescribed under sub-section (2) calculated as per the circle rate prevailing at the time of making the application :

Provided further that where the State Government is satisfied that any transfer has been made in the public interest under various promotion investment policies or for the projects being encouraged by the State Government, for the establishment of private universities and medical colleges, it may exempt any such transferee from the payment of fine under this sub-section.

ANANDIBEN PATEL,
Governor,
Uttar Pradesh.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 549 राजपत्र–2020–(1134)–599 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 169 सा0 विधायी–2020–(1135)–300 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।

549_RPH_2020_Vidhaika Folder_Adhyadesh

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

पत्रांक 707 /MGT-91/25 दिनांक : 26/9/25

ANNEXURE-2

प्रेषक

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 437/2025 **News Item Titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025** में पारित आदेश दिनांक 01.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सम्बन्धी मा0 अधिकरण द्वारा पारित आदेश दिनांक 01.09.2025 (प्रति संलग्न) का सन्दर्भ ग्रहण करना चाहें, जिसमें मा0 अधिकरण द्वारा पारित आदेश के अंश निम्नवत् है–

".....1. This Original Application is registered suo-motu on the basis of the news item titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025.

2. The matter relates to the illegal construction of farmhouses on the Hindon River floodplain permitted by the Greater Noida Industrial Development Authority (GNIDA). The article mentions that the area where these farmhouses were allowed to be made is a zone meant for natural conservation. The article further mentions that a CAG audit reveals that GNIDA facilitated the development of farmhouse plots in prohibited areas, leading to environmental and regulatory breaches. The news item states that in 2011 GNIDA launched the 'Institutional Farmhouses' scheme, followed by the 'Krishi Farmhouses' scheme, both in violation of existing rules. As per the article, these schemes, initially intended for temporary structures, gradually transformed into permanent houses, shops, and even polluting workshops.....

5. The Tribunal is also examining the issue of disposal of sewage and encroachment on the flood plains of River Hindon in Ghaziabad in the matter of Shri Krishan Kashyap vs. State of Uttar Pradesh, OA No. 649/2023, which includes demarcation of flood plain zones.

7. Hence, we implead the following as respondents in the matter:

i. Greater Noida Industrial Development Authority, through its Chairman, Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar.

ii. Uttar Pradesh Pollution Control Board, through its Member Secretary, Building. No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow.

iii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi.

iv. District Magistrate, Gautam Buddh Nagar, National Informatics Centre Collectorate Surajpur, Greater Noida.

v. National Mission for Clean Ganga, through its Director General, 1st Floor, Major Dhyan Chand National Stadium India Gate, New Delhi.

8. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

9. List on 14.10.2025 along with OA No. 649/2023.

उ0प्र0 शासन, विधायी अनुभाग–1, लखनऊ की अधिसूचना संख्या 2164/79–वि–1–20–2(क)/24/2020 दिनांक 28.12.2020 के साथ संलग्न उ0प्र0 राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उ0प्र0 अध्यादेश संख्या–22 सन् 2020) में स्पष्ट उल्लेख है कि उ0प्र0 राजस्व संहिता, 2006 (उ0प्र0 अधिनियम संख्या 8 सन् 2012) जिसे आगे मूल अधिनियम कहा

गया है, कि धारा 59 की उपधारा (6) के परन्तुक निम्नलिखित स्पष्टीकरण बढ़ा किदया जायेगा अर्थातः–

इस धारा के प्रयोजनार्थ शब्द ''स्थानीय प्राधिकरण में क्षेत्र पंचायत, जिला पंचायत, टाउन एरिया, नोटिफाइड एरिया, छावनी क्षेत्र, नगर पंचायत, नगर पालिका, नगर महापालिका, नगर निगम, नोएडा विकास प्राधिकरण, ग्रेटर नोएडा विकास प्राधिकरण एवं यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण अथवा भारत का संविधान के अनुच्छेद 243–थ के अन्तर्गत उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के अधीन औद्योगिक विकास क्षेत्रान्तर्गत घोषित कोई औद्योगिक नगरी सम्मिलित होंगे।''

उक्त संशोधन के क्रम में उ0प्र0 शासन के राजस्व अनुभाग द्वारा शासनादेश संख्या 1577/एक–1–2020–रा–1 दिनांक 30.12.2020 तथा औद्योगिक विकास अनुभाग–3 द्वारा शासनादेश संख्या 01/77–3–21–48(एग)20 दिनांक 11.01.2021 निर्गत किया गया है।

उक्त अधिसूचना दिनांक 28.12.2020 में दिये गये प्राविधानो तथा उपबन्धों के अनुसार जनपद गौतमबुद्धनगर की सीमा के अन्तर्गत अधिसूचित क्षेत्र में अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण नोएडा, ग्रेटर नोएडा तथा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरणो द्वारा किया जायेगा।

उक्त के क्रम में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया है कि परियोजनाओं का बिल्टअप एरिया 20,000 वर्ग मी0 से अधिक होने की दशा में पर्यावरणीय स्वीकृत की आवश्यकता होती है तथा परियोजनाओं का built-up area 5000 sq. mtr. से अधिक होने पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति (CTE/CTO) प्राप्त किया जाना प्राविधानित है। उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि उनके निरीक्षण में Individual Plot का बिल्टअप एरिया 5000 वर्ग मी0 से अधिक होने सम्बन्धी आंकलन किया जाना सम्भव नही हो सका, जिसपर प्रदूषण नियंत्रण बोर्ड से अग्रिम कार्यवाही ग्रेटर नोएडा प्राधिकरण से बिल्टअप एरिया की सूचना प्राप्त होने के उपरान्त ही सम्भव हो सकेगी। अतः आपसे अनुरोध है कि उक्त क्षेत्र में अवैध रूप से निर्मित/निर्माणाधीन प्लाट्स के बिल्टअप एरिया के सम्बन्ध में सूचना प्रदूषण नियंत्रण बोर्ड को आवश्यक कार्यवाही करने के लिये सूचना उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

अतः उपरोक्त के दृष्टिगत आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु प्राधिकरण स्तर से नियमानुसार कार्यवाही किये जाने एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 14.10.2025 है।

संलग्नकः यथोपरि।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर

पत्रांकः– /तददिनांक

प्रतिलिपिः क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गौतमबुद्धनगर

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
ए–1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा–2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई–मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120.4259329

ANNEXURE-3

सन्दर्भ संख्या : 816 /NGT-91/25

दिनांक : 6/10/25

महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण

सेवा में,

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 437/2025 News Item Titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025 में पारित आदेश दिनांक 01.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, गौतमबुद्धनगर के पत्रांक 787/एन0जी0टी0–91/2025 दिनांक 26.09.2025 का सन्दर्भ ग्रहण करनें का कष्ट करें, प्रति संलग्न। तत्क्रम में अवगत कराना है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 01.09.2025 के अनुपालन में उक्त ओ0ए0 में Times of India की खबर के अनुसार भूखण्ड संख्या FH-01, FH-02 & FH-03, Vill- Haibatpur, Greater Noida पर कृषि फार्म हाउसेस हेतु आवंटित होने एवं अग्रेतर उक्त भूखण्डो को अन्य स्कीम के अन्तर्गत प्रयोजन परिवर्तन किये जाने सम्बन्धी उल्लेख किया गया है। अग्रेतर अवगत कराना है कि उक्त ओ0ए0 में निम्नलिखित विभागो से रिस्पांस चाही गयी है, मा0 अधिकरण के आदेश का अंश निम्नवत् है–

7. Hence, we implead the following as respondents in the matter:
   i. Greater Noida Industrial Development Authority, through its Chairman, Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar.
   ii. Uttar Pradesh Pollution Control Board, through its Member Secretary, Building. No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow.
   iii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi.
   iv. District Magistrate, Gautam Buddh Nagar, National Informatics Centre Collectorate Surajpur, Greater Noida.
   v. National Mission for Clean Ganga, through its Director General, 1st Floor, Major Dhyan Chand National Stadium India Gate, New Delhi.
8. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.
9. List on 14.10.2025 along with OA No. 649/2023.

उक्त आदेश के क्रम में अवगत कराना है कि परियोजनाओं का बिल्टअप एरिया 20,000 वर्ग मी0 से अधिक होने की दशा में पर्यावरणीय स्वीकृत की आवश्यकता होती है तथा परियोजनाओं का built-up area 5000 sq. mtr. से अधिक होने पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति (CTE/CTO) प्राप्त किया जाना प्राविधानित है।

प्रश्नगत प्लाट FH-01, FH-02 & FH-03 के विवरण हेतु आवंटन पत्र, स्वीकृत नक्शे की प्रति, बिल्टअप एरिया की सूचना आदि न होने के कारण प्रश्नगत भूखण्डो के विरूद्ध अग्रिम कार्यवाही किया जाना सम्भव नही हो पा रहा है। प्रश्नगत भूखण्डो को प्राधिकरण से निर्गत स्वीकृत मैप, आवंटन पत्र, लेआउट, बिल्टअप एरिया की सूचना आदि की आवश्यकता है।

अतः आपसे अनुरोध है कि प्रश्नगत भूखण्ड FH-01, FH-02 & FH-03 के बिल्टअप एरिया, स्वीकृत नक्शे की प्रति, आवंटन पत्र, लेऑउट प्लान इत्यादि सूचनायें इस कार्यालय को प्रेषित जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 14.10.2025 है।

संलग्नकः यथोपरि।

भवदीय

(विकास सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदया, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

ANNEXURE-4

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

पत्रांक 826/NGT-91/25 दिनांक : 07/10/25

अनुस्मारक

प्रेषक,

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 437/2025 News Item Titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025 में पारित आदेश दिनांक 01.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अद्योहस्ताक्षरी के पूर्व पत्रांक 787/एन0जी0टी0–91/25 दिनांक 26.09.2025 को सन्दर्भ ग्रहण करनें का कष्ट करें, जिसके द्वारा मा0 अधिकरण द्वारा पारित आदेश दिनांक 01.09.2025 एवं टाईम्स ऑफ इंडिया द्वारा प्रकाशित खबर (प्रति संलग्न) के अनुपालन में नियमानुसार कार्यवाही किये जाने हेतु पत्र प्रेषित किया गया था, जिसका प्रतिउत्तर अप्राप्त है। मा0 अधिकरण द्वारा पारित आदेश के अंश निम्नवत् है–

".....1. This Original Application is registered suo-motu on the basis of the news item titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025.

2. The matter relates to the illegal construction of farmhouses on the Hindon River floodplain permitted by the Greater Noida Industrial Development Authority (GNIDA). The article mentions that the area where these farmhouses were allowed to be made is a zone meant for natural conservation. The article further mentions that a CAG audit reveals that GNIDA facilitated the development of farmhouse plots in prohibited areas, leading to environmental and regulatory breaches. The news item states that in 2011 GNIDA launched the 'Institutional Farmhouses' scheme, followed by the 'Krishi Farmhouses' scheme, both in violation of existing rules. As per the article, these schemes, initially intended for temporary structures, gradually transformed into permanent houses, shops, and even polluting workshops.....

5. The Tribunal is also examining the issue of disposal of sewage and encroachment on the flood plains of River Hindon in Ghaziabad in the matter of Shri Krishan Kashyap vs. State of Uttar Pradesh, OA No. 649/2023, which includes demarcation of flood plain zones.

7. Hence, we implead the following as respondents in the matter:

i. Greater Noida Industrial Development Authority, through its Chairman, Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar.

ii. Uttar Pradesh Pollution Control Board, through its Member Secretary, Building. No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow.

iii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi.

iv. District Magistrate, Gautam Buddh Nagar, National Informatics Centre Collectorate Surajpur, Greater Noida.

v. National Mission for Clean Ganga, through its Director General, 1st Floor, Major Dhyan Chand National Stadium India Gate, New Delhi.

8. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

9. List on 14.10.2025 along with OA No. 649/2023.

अतः उपरोक्त के दृष्टिगत आपसे पुनः अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु प्राधिकरण स्तर से नियमानुसार कार्यवाही किये जाने एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 14.10.2025 है।

संलग्नकः 1– ओ0ए0 की प्रति।
2– टाईम्स ऑफ इंडिया द्वारा प्रकाशित खबर की प्रति।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर

पत्रांकः– /तददिनांक

प्रतिलिपिः क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गौतमबुद्धनगर

ANNEXURE-5

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

पत्रांक 832/NGT-91/25 दिनांक : 10/10/25

अनुस्मारक

प्रेषक,

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

अधिशाषी अभियन्ता,
सिचाई निर्माण खण्ड,
ब्लॉक–ए, शास्त्री नगर,
उ0प्र0 सिचाई विभाग,
गाजियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 437/2025 News Item Titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025 में पारित आदेश दिनांक 01.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 01.09.2025 (प्रति संलग्न) का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश के अंश निम्नवत् है–

".....1. This Original Application is registered suo-motu on the basis of the news item titled "CAG slams Greater Noida for allowing farmhouses on Hindon floodplain" appearing in The Times of India dated 18.08.2025.

2. The matter relates to the illegal construction of farmhouses on the Hindon River floodplain permitted by the Greater Noida Industrial Development Authority (GNIDA). The article mentions that the area where these farmhouses were allowed to be made is a zone meant for natural conservation. The article further mentions that a CAG audit reveals that GNIDA facilitated the development of farmhouse plots in prohibited areas, leading to environmental and regulatory breaches. The news item states that in 2011 GNIDA launched the 'Institutional Farmhouses' scheme, followed by the 'Krishi Farmhouses' scheme, both in violation of existing rules. As per the article, these schemes, initially intended for temporary structures, gradually transformed into permanent houses, shops, and even polluting workshops.....

5. The Tribunal is also examining the issue of disposal of sewage and encroachment on the flood plains of River Hindon in Ghaziabad in the matter of Shri Krishan Kashyap vs. State of Uttar Pradesh, OA No. 649/2023, which includes demarcation of flood plain zones.

7. Hence, we implead the following as respondents in the matter:

i. Greater Noida Industrial Development Authority, through its Chairman, Plot No. 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar.

ii. Uttar Pradesh Pollution Control Board, through its Member Secretary, Building. No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow.

iii. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi.

iv. District Magistrate, Gautam Buddh Nagar, National Informatics Centre Collectorate Surajpur, Greater Noida.

v. National Mission for Clean Ganga, through its Director General, 1st Floor, Major Dhyan Chand National Stadium India Gate, New Delhi.

8. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

9. List on 14.10.2025 along with OA No. 649/2023.

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण में The Times of India dated 18.08.2025 में प्रकाशित खबर के क्रम में Flood plain zone demarcation के सम्बन्ध में आख्या देने का कष्ट करें।

संलग्नकः 1– ओ0ए0 संख्या 437/2025 की प्रति।
2– टाईम्स ऑफ इंडिया द्वारा प्रकाशित खबर की प्रति।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर

पत्रांकः– /तददिनांक

प्रतिलिपिः क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
गौतमबुद्धनगर